

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA  
:: HYDERABAD ::**

**SUB: TELANGANA STATE JUDICIAL ACADEMY, SECUNDERABAD – I FOUNDATION COURSE - DISTRICT AND SESSIONS JUDGES –**  
Nomination of Sri S.Shiva Kumar, III Addl. District and Sessions Judge, Gadwal, Mahabubnagar District to undergo 2<sup>nd</sup> Spell of “Foundation Course” for a period of three (03) months i.e from 01.06.2022 (Wednesday) to 31.08.2022 (Wednesday) at the Telangana State Judicial Academy, Secunderabad - **ORDERS- ISSUED.**

- REF:**
1. G.O.Ms.No.63, General Administration (J&RA) Department, dated:25.09.2021 from the Government of Telangana.
  2. Letter ROC.No.955/2021/TSJA-Sec'bad, dated 18.11.2021 from the Director, Telangana State Judicial Academy, Secunderabad.
  3. High Court Proceedings ROC.No.3244 & 3480/2021-B.Spl., dated 25.11.2021
  4. Letter Roc.No.955/2022/TSJA-Secunderabad, dated 19.04.2022 from the Director, Telangana State Judicial Academy, Secunderabad.
  5. High Court's Circular Roc.No.5523/WRC, dated 25.11.2003

**ORDER ROC.NO.3244 & 3480/2021 - B.SPL., DATED:04.05.2022**

**The High Court is pleased to pass the following orders:**

The Officer mentioned in Column No.2, is hereby nominated to undergo 2<sup>nd</sup> Spell of “Foundation Course” for District Judges for a period of three (03) months i.e from 01.06.2022 (Wednesday) to 31.08.2022 (Wednesday) at the Telangana State Judicial Academy, Secunderabad and directed to handover charge of his post(s) to the officer(s) mentioned against his name in Column No.3. Further, the officer(s) mentioned in Column No.3, will be full additional charge of the post mentioned in Column No.2, during the above said period. The nominated officer is directed to report at the Judicial Academy on 01.06.2022 (Wednesday) at 8.00 A.M.

<b>SL. No.</b>	<b>NAME AND DESIGNATION OF THE NOMINATED OFFICER</b>	<b>OFFICER PLACED AS FULL ADDITIONAL CHARGE</b>
(1)	(2)	(3)
1.	<b>SRI S.SHIVA KUMAR,</b> III Addl. District and Sessions Judge, Gadwal, Mahabubnagar District.	1. IX Additional District and Sessions Judge, Wanaparthy, Mahabubnagar District will be in-charge on 01.06.2022 and 02.06.2022 <b>AND</b> 2. Fast Track Special Court for Expeditious Trial and Disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act Cases, Gadwal, Mahabubnagar District will be full additional charge from 03.06.2022 to 31.08.2022.

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In case the officer(s) mentioned in Column number 3, is either on leave or not available for any other reason the Prl. District and Sessions Judge, Mahabubnagar, shall make alternative incharge arrangements and intimate the same to the High Court.

Further, the officer mentioned in Column No.3 is hereby directed to conduct Court Proceedings of the FAC Court(s) atleast once in a week vide High Court's Circular 5<sup>th</sup> read above.

During the above said training period, the officer will be under the control of the Director, Telangana State Judicial Academy, Secunderabad.

**NOTE:** The Proceedings placed in the High Court's Web Site <http://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the Foundation Course at Judicial Academy, Secunderabad.

  
**REGISTRAR (VIGILANCE)**

**To**

1. The officer concerned.
  2. The Incharge officer.
  3. The Director, Telangana State Judicial Academy, Secunderabad.
  4. The Prl. District and Sessions Judges, Mahabubnagar.
  5. The I Addl. District and Sessions Judges, Mahabubnagar.
  6. The III Addl. District and Sessions Judges, Gadwal, Mahabubnagar District.
  7. The IX Additional District and Sessions Judge, Wanaparthy, Mahabubnagar District.
  8. The Fast Track Special Court for Expeditious Trial and Disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act Cases, Gadwal, Mahabubnagar District.
  9. The District Treasury Officer, Mahabubnagar.
  10. The Sub Treasury officer, Gadwal, Mahabubnagar District.
  11. **THE SECTION OFFICERS :**
    - a) Special Officer Section
    - b) Vigilance Cell
    - c) E-Section
    - d) Work Review Cell
    - e) O.P.Cell
    - f) B-Section
    - g) Accounts Section
    - h) Computer Section
    - i) D-Budget Section
- High Court for the State of Telangana at Hyderabad.

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